

(a) whether the villages coming under the purview of the Tiger Project of the Melghat region of district Amravati in Maharashtra will be displaced as a result of the said project; and

(b) if so, the details of the scheme in this regard indicating the steps taken/to be taken to rehabilitate the populace of these villages thus displaced?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) and (b) The Melghat Tiger Project authorities have included in their budget a proposal to consider shifting and resettlement of at least 6 villages outside the tiger reserve on the basis of enquiry completed over part of the area of the reserve. The displacement of the villages may be taken up under the Centrally Sponsored 'Beneficiary Oriented Scheme for Tribal Development' only if the tribal families are willing to shift and be resettled on an identified site(s). For this the State Government has to come up with a self-contained proposal. The scheme provides for financial assistance up to Rs. 1 lakh per family on the following items:

Activity	Amount in Rs.
(i) Land development (2 ha)	36,000
(ii) Building materials	36,000
(iii) Transport of household good	1,000
(iv) Community facilities	9,000
(v) Woodlots and fuelwood reserves	8,000
(vi) Pasture & fodder plantation	8,000
(vii) Cash incentive	1,000
(viii) Miscellaneous	1,000
Total	1,00,000

[English]

Regularisation of Encroached Forest Land

4978. SHRIMATI CHHABILA ARVIND NETAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Madhya Pradesh had sent any survey report regarding the forest land occupied by the People before 1980 for regularising the occupied land;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) to (c) The State Government of Madhya Pradesh has furnished a proposal under the

Forest (Conservation) Act, 1980, for diversion of approximately 1.78 lakh ha. of forest land for regularisation of encroachments in the State. This proposal has been found lacking in certain essential details which *inter alia* include a documentary evidence to the effect that the State Government had taken decision to regularise such encroachments with reference to some eligibility criteria before the enactment of the Forest (Conservation) Act, 1980. Compensatory afforestation scheme in lieu of the forest area proposed for diversion has also not been submitted by the State Government, as prescribed in the guidelines. The question of taking a decision on the proposal in the absence of complete details, therefore, does not arise.

Sports Complexes

4979. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether 'Sports Complexes' have been set up in all the railway Divisions/Zones;

(b) if so, the details thereof;

(c) if not, the steps proposed to be taken by the Government to open sports complex in all the railway Divisions especially those falling in the Kerala State for the promotion of sports among rail employees; and

(d) the details of the railway employees who have made remarkable achievement in the sports during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (c) Sports Complexes with varying degrees of facilities have been set up in all the Zonal headquarters and 36 Divisions including Palghat in Kerala State.

Extension of facilities to all Divisions can be thought of in a phased manner on availability of funds.

(d) Details of railway employees having remarkable achievements in sports during the last three years are:

Year	No. of Employees
1993-94	161
1994-95	174
1995-96	205

[Translation]

New Centrally Sponsored Schemes in Bihar

4980. SHRI GIRDHARI YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the new centrally sponsored schemes being implemented/proposed to be implemented

in Bihar for the development of agriculture during 1995-96 and 1996-97;

(b) the details of the achievements made thereunder during the said period; and

(c) the amount allocated and utilised for these schemes so far?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) to (c) The details of new Centrally Sponsored Schemes being implemented in Bihar are given in the statement attached.

STATEMENT

New Centrally Sponsored Schemes Implemented in Bihar during 1995-96 and 1996-97

The following new Centrally Sponsored Schemes have been implemented in Bihar during 1995-96:—

S. No.	Name of the Scheme	Amount released during 1995-96 (Rs. in lakh)
1.	Sustainable Development of Sugarcane Based Cropping System	159.13
2.	Integrated Seed Development for remote/ not easily accessible areas	5.74
Total:		164.87

The expenditure report of the above releases is still awaited from the State Government. However, the above schemes are likely to be continued during 1996-97 also for which release of funds would be made on receipt of expenditure report/proposal from the State Government.

There is no proposal under consideration at present to start any other new schemes during 1996-97.

Since the above schemes were started only in 1995-96 it is too early to assess the achievement at this stage.

[English]

Derailment of Narmada Express

4981. SHRI DADA BABURAO PARANJPE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Bilaspur-Indore, Narmada Express recently derailed at Parvati Station Yard;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the results thereof and the action taken against the defaulters;

(d) the number of persons killed and injured in the mishap; and

(e) the precautionary measures taken to avoid such recurrences?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) and (c) An enquiry was conducted by a committee of officers, who have held the staff of Electric Loco Shed, Bhusaval Division of Central Railway responsible for this accident. Action against them under Discipline and Appeal Rules has been initiated.

(d) No person was killed. Only one passenger suffered minor injury.

(e) Loco Sheds have been instructed to improve maintenance and supervision to avoid such recurrences in future.

Metro Rail Project

4982. KUMARI MAMATA BANERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have announced the extension of railway line from Tollygunge to Garia under the metro Rail Project;

(b) if so, the amount of funds allotted for the said project;

(c) the time by which the project could be completed;

(d) whether the Government propose to dedicate this project in the name of Netaji Subhash Chandra Bose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) No, Sir.

(b) and (c) Do not arise.

(d) and (e) No such proposal is under consideration.

Adulteration in Fertilizers

4983. SHRI AMAR PAL SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received complaints against the large scale adulteration in fertilizers, pesticides, insecticides and chemicals resulting in huge losses in the production of foodgrains every year;

(b) if so, the details thereof; and

(c) the steps taken to check this malpractice?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) and (b) No, Sir. However, some verbal complaints have come during my tour. Officers have been told to look into these.